

DIVISION BENCH
COURT - II

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1898(KB)2019
CONT.A. (IBC)/7(KB)2023,
IA(I.B.C)/1103(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	TECH SMART VS S.V DIDIT SOLUTIONS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Rachna Anchalia, Adv.] For the IRP

ORDER

1. Ld. Counsel appearing on behalf of IRP present.
2. **CONT.A. (IBC)/7(KB)2023:**
 - a. Despite notice none appears on behalf of the the Operational Creditor, the allegation is that they are fail to contribute towards CIRP costs and, therefore, Registry is further directed to issue notice to the Operational Creditor as well as Ld. Counsel Mr. S.C. Pradhan, who has once appeared on behalf of Operational Creditor in the matter against the CONT.A. (IBC)/7(KB)2023 by way of speed post and by e-mail and place the tracking information on record.
 - b. Registry is directed to issue notice to the proprietor of the Operational Creditor to be personally present on the next date of hearing indicating whether he wants to pursue this application against the Corporate Debtor, **failing which appropriate Orders would be passed against him and exemplary cost would be levied on them** in the matter on the next date of hearing.
 - c. List the matter for further consideration on **10.06.2024**.
3. List the main CP along with rest of the IA for further consideration on **10.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.